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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

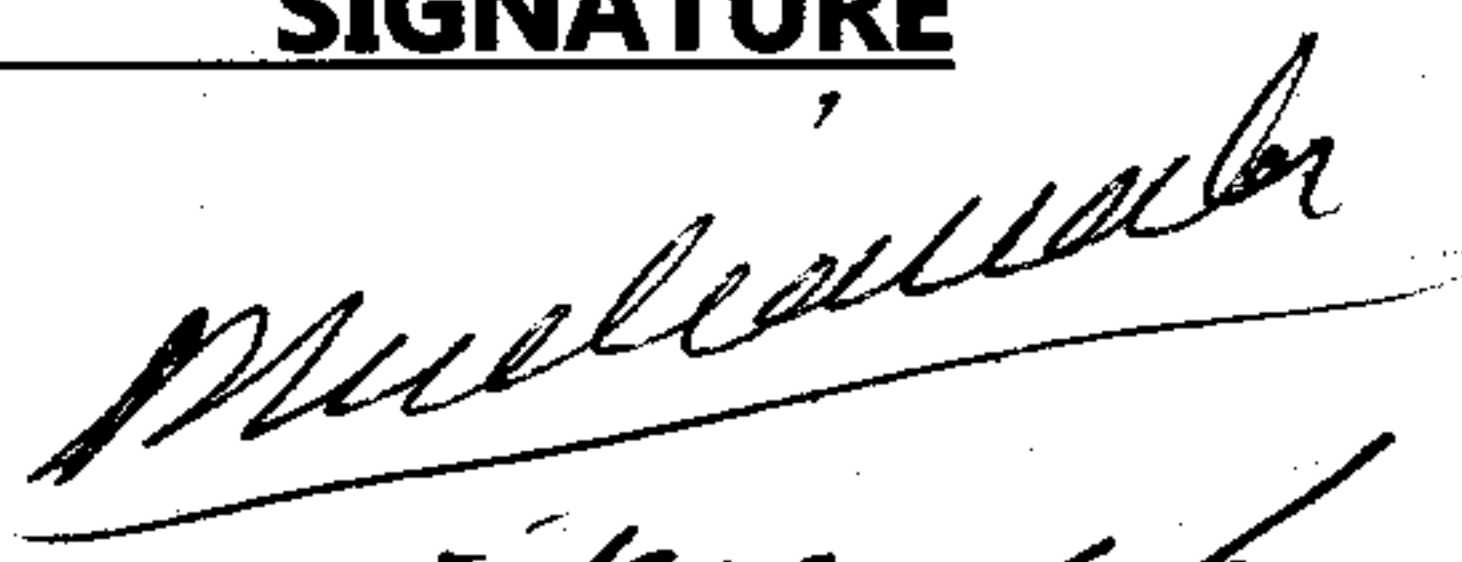
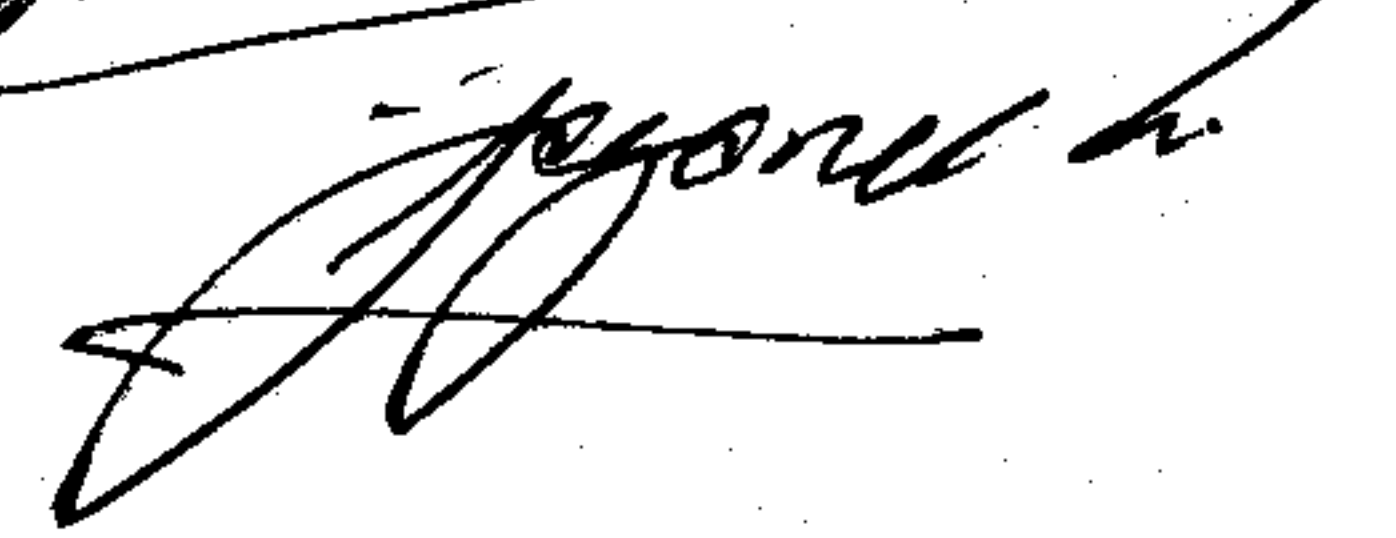
**IA 388/2017 in MA Inw. 6265/2017 in TP No. 88/397-398/NCLT/AHM/2016  
(New)  
C.P. No. 8/397-398/CLB/MB/2015 (Old)**

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.02.2018**

Name of the Company: Smita Binod  
V/s.  
Smita Colonisers & Builders Pvt. Ltd

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	PAVAN S. GODIAWALA	ADVOCATE	RESPONDENT No. 2 & 3	
2.	JAIMIN A. GANDHI	ADVOCATE	PETITIONER	

**ORDER**

Learned Advocate Mr. Jaimin Gandhi present for Applicant. Learned Advocate Mr. Pavan Godiawala present for Respondents No. 2 and 3 in IA 388/2017.

Proof of service upon all the respondents filed.

Respondents no. 2 and 3 requested time to file reply in IA 388/2017. The remaining respondent did not appear even after receipt of notice.

Respondents shall file their reply in IA 388/2017 within seven days with a copy to the applicant in advance.

List the matter on 09.03.2018.



**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 26th day of February, 2018.